is to ensure that all laws, policies, programmes are in consonance with child rights. Further, Under Section 44 of the Protection of Children from Sexual Offences (POCSO) Act, the NCPCR and the State Commissions for Protection of Child Rights (SCPCRs) are entrusted with the responsibility to monitor the implementation of the POCSO Act and look into the matters relating to children in need of special care and protection including children in distress, marginalized and disadvantaged children, children in conflict with law, juveniles, children without family and children of prisoners and recommend appropriate remedial measures.

(b) to (d) No such study has been conducted by the Ministry. However, NCPCR submits its Annual Reports consisting details of work done by the Commission which is laid on the table of both the Houses every year.

## Integrated scheme for destitute children

†2555. DR. ASHOK BAJPAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of integrated scheme formulated for destitute children;
- (b) whether Government has issued guidelines to States, local bodies, educational institutions and NGOs for implementation of the said scheme;
  - (c) if so, the details thereof;
- (d) the standards adopted by Government to monitor achievements of NGOs under the said scheme; and
- (e) the steps taken by Government to ensure effective implementation of the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) The Ministry of Women and Child Development is implementing a centrally sponsored Child Protection Services (CPS) scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act). The primary responsibility of execution of the Act lies with the State/UTs. Under CPS, Central Government is providing financial assistance to the States/UTs for undertaking a situational analysis of children in difficult circumstances,

<sup>†</sup>Original notice of the question was received in Hindi.

for setting up and maintenance of various types of Child Care Institutions (CCIs) in every district or group of districts, either by itself or through voluntary or Non-Governmental Organization. Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care, support is extended for adoption, foster care and sponsorship.

[03 January, 2019]

(d) and (e) The Commission for Protection of Child Rights (CPCR) Act, 2005 mandates National Commission for Protection of Child Rights and State Commission for Protection of Child Rights to monitor the implementation of J J Act, 2015 in the country. Besides the implementation of Scheme by various stakeholder is reviewed through the Monitoring and inspection reports received from the States/UT Governments. If any shortcoming is noticed during the monitoring, the same is taken up with the concerned States/UTs for taking immediate corrective measures. The Project Appraisal Board (PAB) also assesses the implementation of the scheme in every State/UT after receiving financial proposals.

## Swadhar Greh

2556. DR. VIKAS MAHATME: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the funds allocated and sanctioned for the Swadhar Greh scheme during the last three years, State/UT-wise;
- (b) the number of women benefited by the scheme during that period, State/ UT-wise;
- (c) whether there is any criteria to follow up on the long term effect of support services provided under the scheme;
  - (d) if so, the details thereof; and
- (e) whether there is any mechanism to ensure that the grants released are appropriated for the said purpose and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The State/UT-wise details of funds